

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD
CIRCUIT BENCH LUCKNOW

Registration O.A.No.400 of 1991

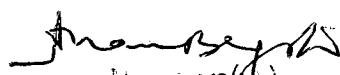
Abdul Hafeez Siddiqui		Applicant
	Vs.	
Union of India & Others		Respondents

Hon'ble Mr. Justice U.C. Srivastava, V.C.

Hon'ble Mr. A.B. Gorthi, A.M.

(By Hon. Mr. Justice U.C. Srivastava, V.C.)

The applicant who was appointed as Mailman on 7.4.1980 was absent from service from the year 1981 to 1988. In the year 1988 he came back from somewhere and stated that he was ill, and he may be taken back into service. Thereafter, the impugned order of termination dated 17.5.88 was passed. There was no application sent by the applicant and also there was no explanation by the applicant regarding the alleged ^{absence} ~~treatment~~ for 7 years. After 7 years the services of the applicant were terminated. The applicant had already filed a representation before the Departmental Authority against the said termination. The Departmental Authority have disposed of the representation of the applicant within 3 months. Taking into consideration the facts and circumstances of the case it will be open for the respondent to consider the applicant's case. With the above observations the case is finally disposed of. No order as to costs.


Member


Vice-Chairman.

4th November, 1991, Lucknow.

(sp.)

O.A.No.441/91

4.11.91

Hon.Mr.Justice U.C.Srivastava,V.C.

Hon.Mr. A.B. Gorthi,A.M.

Heard the counsel for the parties,
Judgment dictated seperately.

A Rashid Siddiqi
8.11.91
Aft Rm. Unfil
18/11/91

[Signature]

A.M.

V.C.